भारतीय प्रतिभूति
और विनिमय बोर्ड
**Securities and Exchange
Board of India**

**GENERAL MANAGER
CORPORATION FINANCE DEPARTMENT
DIVISION OF CORPORATE RESTRUCTURING**

CFD/DCR/IG/DMS/2089/11
June 30, 2011

M/s C & C Constructions Limited,
Plot No. 70, Institutional Sector - 32,
Gurgaon,
HARYANA – 122011.

Dear Sir,

Sub: Request for interpretative letter under the SEBI (Informal Guidance) Scheme, 2003 on applicability of the provisions of SEBI (Substantial Acquisition of Shares and Takeover) Regulations, 1997 in the matter of proposed acquisition of shares of M/s C & C Constructions Limited.

1. This has reference to your letter dated December 18, 2010 in the captioned matter, requesting for an interpretive letter under the SEBI (Informal Guidance) Scheme, 2003 ("the Scheme").

2. In this regard, it is noted that the proposed transaction for which informal guidance was sought by you involves policy concerns and therefore, SEBI is not in a position to respond to the same in terms of clause 8 (viii) of the Scheme.

3. In view of the above, no interpretation on the question raised by you can be given at this stage under the Scheme. Further, the application fees submitted by you would also be sent back to you subsequently after deduction of Rs. 5,000 towards processing fees.

Yours faithfully,

NEELAM BHARDWAJ

Encl. A/a

सेबी भवन, प्लॉट सं. सी 4-ए, "जी" ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400 051. • दूरभाष: 2644 9000 • फैक्स: 2644 9019 to 2644 9022
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